

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 507/2002 MA 341/2003 OA 1333/2001

New Delhi this the 24th day of March, 2003

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J) Hon'ble Shri Govindan S.Tampi, Member (A)

Shri Lekh Raj Singh
S/O Shri Phattam Singh,
Rtd.Sub-Head, Northern
Railway, Kashmiri Gate,
Delhi and R/O H.No.196,
Vill Dhirpur, Near Nirnakari
Colony, Delhi.

..Petitioner

(By Advocate Shri K.K.Sharma)

VERSUS

 Shri R.K.Singh, General Manager, Northern Railway, Baroda House, New Delhi.

Smt.Maya Sinha,
 F.A. & C.A.O.,
 Northern Railway, Baroda House,
 New Delhi.

Shri Ratan Lal Gehlot,
 Sr.Divisional Accounts Officer,
 Northern Railway, Moradabad.

(By Advocate Shri V.S.R.Krishna)

.. Respondents

ORDER (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

Heard both the learned counsel in CP 507/2002.

2. In view of the Hon'ble Delhi High Court's order dated 3.3.2003 staying the operation of Tribunal's order dated 11.4.2002 in OA 1133/2001, CP 507/2002 is disposed of. Notices issued to the alleged contemners/respondents are discharged.

3. Astronomy, MA 341/2003 is also disposed of.

(Gbvindan S. Tampi)

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(Smt.Lakshmi Swaminathan)

Vice Chairman (J)